

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 129

COMP.APPL/86(CH)2020
And
CP No. 51/Chd/HP/2019

IN THE MATTER OF:

Mrs. Manju Pandit

...

Petitioner

Versus

Kangra Hydro Power Ventures Pvt. Ltd. ...
& Ors.

Respondents

Under Section: 241(1), 244, CA 2013

Rule: 11 of NCLT, 2016

Order delivered on 05.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 31.05.2024.

Sd/-

Court Officer